

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:4566
ANSWERED ON:22.05.2006
COMPLAINTS AGAINST CABLE OPERATORS
McLeod Smt. Ingrid

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Ministry of Information and Broadcasting and the Commissioner of Police, Delhi have received any complaints regarding disconnection of cable connections of the subscribers by the Cable Operators in Delhi during the last three months;
- (b) if so ,the details thereof;
- (c) whether the Government is aware that Cable Operators are running their business as per their own will despite the objection raised by the subscribers;
- (d) if so, whether the Government has formulated any guidelines for the Cable Operators keeping in view to safeguard the interests of the subscribers;
- (e) if so, the details thereof;
- (f) if not, whether the Government proposes to regulate the Cable Operation business through a regulatory authority;
- (g) if so, the details thereof; and
- (h) if not, the action taken by the Government against the erring Cable Operators?

Answer

THE MINISTER OF INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS (SHRI P. R. DASMUNSI)

(a) & (b): The Cable Television Networks (Regulation) Act, 1995 does not require maintenance of information on disconnection of cable connection of subscribers by Cable Operators, either by the Ministry of Information and Broadcasting or by any authorised officer, including a Commissioner of Police.

(c) to (h): The Cable Television Networks (Regulation) Act, 1995, aimed to regulate the operation of Cable Television Networks in the country and for matters connected therewith or incidental thereto, provides that the District Magistrate or a Sub-Divisional Magistrate or a Commissioner of Police will act as authorised officers within his local limits of jurisdiction for the purpose of enforcement of the provisions of the said Act.